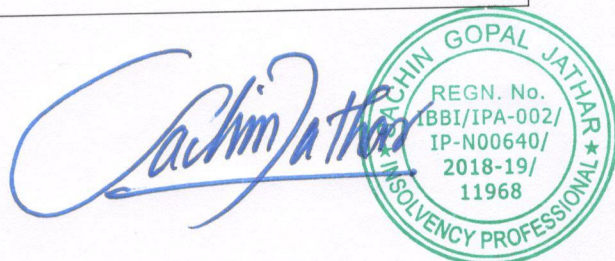


**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF RAA INTERNATIONAL LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>RAA INTERNATIONAL LIMITED</b>
2.	Date of incorporation of corporate debtor	15/02/2000
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Kolkata
4.	Corporate identity number of corporate debtor	U72900WB2000PLC091121
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat 4B, 6 Central Park, Jadhavpur, Kolkata, WB 700032 IN
6.	Insolvency commencement date in respect of corporate debtor	Order dated : 08/11/2019 Order received on : 11/11/2019
7.	Estimated date of closure of insolvency resolution process	06/05/2020 (Being 180 days from the commencement of CIRP)
8.	Name and the registration number of the insolvency professional acting as interim resolution professional	<b>Shri Sachin Gopal Jathar</b> Regn. No: <b>IBBI/IPA-002/IP-N00640/2018-2019/11968</b>
9.	Address and e-mail of the interim resolution professional, as registered with the board	B-1/8, Samadrita, EKTP Phase-III, EKT, Kolkata, West Bengal - 700107 Email: <a href="mailto:sgjathar@gmail.com">sgjathar@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional, if different from those given at Sl. No. 9.	<b>AAA Insolvency Professionals LLP</b> , Kolkata Office - Mousumi Co-operative Housing Society, 15B, Ballygunge Circular Road, Kolkata- 700019 Email: <a href="mailto:raail@aaainsolvency.com">raail@aaainsolvency.com</a>
11.	Last date for submission of claims	<b>25/11/2019</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	NA
14.	(a) Relevant forms and (b) Details of authorised representatives are available at:	NA



**FOR THE ATTENTION OF THE CREDITORS OF RAA INTERNATIONAL LIMITED**

Notice is hereby given that the National Company Law Tribunal, Kolkata has ordered the commencement of a corporate insolvency resolution process of **RAA INTERNATIONAL LIMITED** on **08/11/2019**.

The creditors of **RAA INTERNATIONAL LIMITED** are hereby called upon to submit their claims with proof on or before **25/11/2019** to the interim resolution professional at the address mentioned against entry No. 10.

The proof of claims is to be submitted by way of the following specified forms:

- Form B: For Proof of claims by Operational Creditors except Workmen and Employees
- Form C: For Proof of claims by Financial Creditors
- Form D: For Proof of claim by a Workman or an Employee
- Form E: For Proof of claims by Authorised Representative of Workmen and Employees
- Form F: For claims by creditors (other than Operational and Financial Creditors).

The above mentioned forms can be downloaded from the website [www.ibbi.gov.in/downloadform.html](http://www.ibbi.gov.in/downloadform.html) under the Insolvency and Bankruptcy Board of India Insolvency (Resolution Process for Corporate Persons) Regulations, 2016

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


**(Sachin Gopal Jathar)**  
**Insolvency Professional**  
**AAA Insolvency Professionals LLP**  
**Regn. No.: IBBI/IPA-002/IP-N00640/2018 -2019/11968**

**Date: 12/11/2019**

**Place: Kolkata**